

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.71202 of 2018

(Arising out of Order-in-Appeal No.194/Commr.(Audit)/CE/APPL./KNP/2018 dated 23.03.2018 passed by Commissioner (Audit) Central Tax & Central Excise, Kanpur)

M/s Durga Ji Traders,

.....Appellant

(E-81, MIG World Bank, Barra, Kanpur-208027)

VERSUS

**Commissioner of Customs, Central Excise &
Service Tax, Kanpur**

....Respondent

(117/7, Sarvodaya Nagar, Kanpur)

APPEARANCE:

Absent on Call, for the Appellant

Shri Santosh Kumar, Authorized Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.- 70197/2024

DATE OF HEARING : 24 April, 2024

DATE OF DECISION : 24 April, 2024

P. K. CHOUDHARY:

When the matter was called none appeared on behalf of the Appellant. We find that the matter has been regularly listed on Board i.e. 17.11.2023, 13.12.2023, 06.02.2024 and today and on none of the dates neither the Appellant had appeared nor any prayer for adjournment was received. It is evident that the Appellant is no longer interested in pursuing the appeal before the Tribunal. Accordingly the appeal filed by the Appellant is dismissed for none-prosecution. Appellant is at liberty to file restoration application, if he desires to pursue the appeal.

(Dictated and pronounced in open court)

**(P. K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**